

SHRI B.R. BHAGAT: The exchange was to be as a result of the Nehru-Noon Pact but subsequently this arose. That was the difficulty. That is the present position about the exchange.

As to whether the police party sat tight or was not allowed, the fact is that they were not allowed to move out.

Then, he asked whether there are our police parties anywhere in our enclaves. Even before, we had a police party only in Kotabhajni. There was no police party in any other enclave.

SHRI SURENDRANATH DWIVEDY: Why not? Pakistan has whereas we have 'nt.

SHRI B. R. BHAGAT: They have to go through Pakistan territory, unless Pakistan Government allows, they cannot go. Even in Dahagram, the police party cannot come out unless we allow it. That is the exchange on the basis of reciprocity. The hon. Member should realise that earlier also there was only in one place, in Dahagram, that Pakistan had a police party and we had a police party in Kotabhajni. After 1965 conflict, our police party came away. Their Police party could not go to Pakistan. Now, because they want to change the police party, they have entered into discussion with us and as a result they have agreed to that on the basis of reciprocity. They will be allowed to change the police party provided they agree to our police party going to Salbari.

SHRI HEM BARUA (Mangaldai): Pakistan has violated the reciprocal basis for posting of policemen by the respective Governments, India and Pakistan, in these enclaves and, according to the agreement, 132 enclaves, belonging to us, should go to Pakistan and 74 enclaves, belonging to them, should come to us. The reciprocal agreement was that the police parties will be posted by the respective countries. We do not have our police force in our enclaves. Even in Dahagram the biggest of the enclaves, it has been occupied by Pakistani police force and our police force is not allowed to the enclaves that belong to us. This is what is happening. On the top of that, the latest information is that Pakistan is rebuilding her war potential which is a grave threat to India's security. These things are happening. In the context of

all that, may I know what steps Government propose to take to safeguard Indian interests in these particular areas against Pakistani vandalism? Then the Tashkent Agreement stipulates that the outstanding disputes between India and Pakistan should be settled through peaceful negotiations. Now, here is a clear violation of the Tashkent Agreement by Pakistan. Has this fact been brought to the notice of the Soviet leaders or not?

SHRI B. R. BHAGAT: The hon. Member has brought in other extraneous matter, although an important matter, in our Indo-Pakistan relationship. But this question relates to the enclaves. This matter has been covered under the Nehru-Noon Agreement. The figure that the hon. Member has given is not correct. May I correct him. The net result is that there are 123 Indian enclaves in Pakistan and 74 Pakistani enclaves in India. As I said, they are to be exchanged. It has been agreed. The difficulty is because Pakistan is raising the question about Berubari. It has been agreed to and, peacefully, it has to be demarcated and exchanged. As far as the threat to our security is concerned, certainly, the Government is alive to it and we will defend our security in any place and in this place also with all the might that we have.

MR. SPEAKER: Papers to be laid.

SHRI HEM BARUA: The Government cannot send a police force even according to the agreement. How are they alive? They are dead.

12:34 HRS.

PAPERS LAID ON THE TABLE
BIHAR STATE UNIVERSITIES (UNIVERSITY OF
BIHAR, BHAGALPUR AND RANCHI) AND
MAGAD UNIVERSITY (AMENDMENT)
ORDINANCE

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत
शा आजाद) : अध्यक्ष महोदय, मैं डॉ० त्रिगूण
सेन की ओर से निम्नलिखित पत्र सभा-पटल
पर रखता हूँ :

- (1) बिहार राज्य के सम्बन्ध में
राष्ट्रपति द्वारा दिनांक 29 जून,
1968 को जारी की गई उद्-
घोषणा के खण्ड (ग) (चार)

के साथ पठित संविधान के अनुच्छेद 213 (2) (क) के उपबन्धों के अधीन बिहार राज्य विश्वविद्यालय (बिहार, भागलपुर, तथा रांची विश्वविद्यालय) तथा मगध विश्वविद्यालय (संशोधन) अध्यादेश, 1968 की एक प्रति जो बिहार के राज्यपाल द्वारा 16 जुलाई, 1968 को प्रख्यापित किया गया था। (हिन्दी तथा अंग्रेजी संस्करण)।

- (2) ऊपर के अध्यादेश द्वारा तुरन्त विभाजन बनाने के कारण बताने वाला एक विवरण।

[Placed in Library, see No. LT-1741/68]

श्री योगेन्द्र शर्मा (बेगूसराय) : अध्यक्ष महोदय, बिहार गवर्नर का जो अध्यादेश सभा-पटल पर रखा गया है, उस के बारे में बिहार के तमाम शिक्षाविदों में घोर असंतोष है। गवर्नर के अध्यादेश के द्वारा विश्वविद्यालय की शिक्षा की समस्याओं को हल करने की कोशिश गलत है।

श्री कामेश्वर सिंह (खगारिया) : अध्यक्ष महोदय, यह आर्डिनेंस शिक्षा-शास्त्रियों के विरुद्ध है। इस के अधीन जो कमीशन सेट अप किया गया है, उसमें कोई शिक्षा-शास्त्री नहीं है; उसमें केवल व्युरोक्रैट्स हैं। हम इस आर्डिनेंस का विरोध करते हैं।

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, अब्बल तो यह आर्डिनेंस बनना ही नहीं चाहिए था, लेकिन चूंकि गवर्नर ने इसको जारी कर दिया है, अब इस पर इस सदन में डिसकशन होना चाहिए।

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): On behalf of Shri Vidya Charan Shukla. I beg to

relay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:-

- (1) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations 1968, published in Notification No. G.S.R. 690 in Gazette of India dated the 13th April, 1968.
- (2) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1968, published in Notification No. G. S. R. 691 in Gazette of India dated the 13th April, 1968.
- (3) The Indian Administrative Service (Appointment by selection) Amendment Regulations, 1968, published in Notification No. G.S.R. 692 in Gazette of India dated the 13th April, 1968.

[Placed in Library, see No. LT-1045/68]

- (4) G.S.R. 722 published in Gazette of India dated the 20th April, 1968, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (5) G. S. R. 723 published in Gazette of India dated the 20th April, 1968, making certain amendment to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.

[Placed in Library see No. LT-1147/68].

- (6) G. S.R. 761 published in Gazette of India dated the 27th April, 1968, making certain amendments to the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955.
- (7) G.S.R. 762 published in Gazette of India dated the 27th April, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

[Placed in Library, see No. LT-1282/68]